

1	2	3	4	5
3.	Orissa	—	—	350.00
4.	Karnataka	58.80	980.19	—
5.	Uttarakhand	—	10.00	—
TOTAL:		88.80*	3021.087	4086.49

*Old package.

Separate cadre for wildlife

3213. SHRI O.T. LEPCHA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government intends to create a separate cadre for wild-life, out of the Indian Forest Service;

(b) if so, the details in this regard;

(c) whether there is a delay in taking decision on this issue; and

(d) by when the new cadre would be created?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) No, Sir.

(b) to (d) Does not arise.

Setting up of CAMPA

3214. DR. JANARDHAN WAGHMARE:

SHRIMATI SHOBHANA BHARTIA:

SHRI N.K. SINGH:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government has recently decided to allocate funds to State Governments for setting up of the Compensatory Afforestation Management and Planning Authority (CAMPA);

(b) if so, the details thereof;

(c) whether guidelines for setting up of State CAMPAs have since been prepared in consultation with the States;

(d) if so, the details thereof; and

(e) to what extent the areas of degraded forests would be brought under regenerative cover?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) The Supreme Court of India *vide* its Order dated 10.7.2009 in IA No. 2143 in Writ Petition (Civil) No. 202 of 1995 in the matter of T.N. Godavarman Thirumulpad Versus Union of India and Others has permitted *Ad-hoc*